

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 108 of 2020

IN THE MATTER OF:

Vamsidhar Maddipatla & Anr.

...Appellants

Versus

Teckbond Laboratories Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. R.V. Yogesh and Mr. Snigdha Singh, Advocates.

Respondent:

ORDER
(Virtual Mode)

31.07.2020 Heard learned counsel for the Appellant.

Let Notice be issued on Respondents by Speed-Post. Requisites along with process fee, if not filed, be filed by 05.08.2020. If the Appellants provide the e-mail address of the Respondents, let Notice be also issued through e-mail.

The Respondent are directed not to alienate the company's property till the next date of hearing.

Let the matter be fixed on **21st August, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)